

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Date of hearing : 5.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : West Bengal State Electricity Distribution Company Limited

Respondent : NTPC Limited

Parties present : Shri Sakia Choudhery, Advocate for the petitioner
Shri Ajay Dua, NTPC
Shri S.K.Samui, NTPC
Shri Nishant Gupta, NTPC
Shri Umesh, Anrati, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's direction dated 7.1.2016, a meeting was convened on 27.1.2016 for the recovery of excess amount vis-à-vis interest on working capital after taking into consideration the absence of adequate stock of coal maintained by NTPC for Farakka Super Thermal Power Station. In the said meeting an understanding was reached between the parties that NTPC would provide the details of the coal stock from 2009 till date. However, NTPC vide its letter dated 5.2.2016 informed the petitioner that details sought in respect of Farakka STPS are in the process of compilation. Learned counsel for the petitioner submitted that NTPC has not submitted the required information till date and no further meeting took place in this regard.

2. The representative of NTPC submitted that another meeting was held on 10.2.2016 with the petitioner in which no cognizance was taken. He further submitted that the petitioner vide letter dated 18.3.2016 intimated NTPC that there is no scope of further discussions, since the time allowed by the Commission has already expired.

3. After hearing the learned counsel for the petitioner and the representative of NTPC, the Commission directed the petitioner to convene a further meeting with NTPC within one month to resolve the issue and file outcome of the meeting within 15 days thereafter.

4. If the issue is not resolved amicably, the petition will be listed for hearing on 14.7.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**